

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1311/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

NAME OF THE PARTIES: G.K Founder Pvt. Ltd.
V/s.
Concentris Metal Strategies Pvt..Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Teetendera Ranawat 1/3 by A.D. Rathod & Co	Advocate	
2	NARGIS Khan	Advocate	

ORDER

CP No. 1311/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner and Corporate Debtor are present.

On the Consent Terms filed by the Petitioner's Counsel seeking withdrawal of this Company Petition, this Bench hereby **dismissed** this Company Petition as withdrawn looking at the Consent Terms arrived between the parties.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)